I. CIVIL PROCEDURE CODE

(i) Inherent powers
(ii) Suits by Indigent persons – Principles and procedure
(iii) Law of Injunction
(iv) Res Judicata
(v) Framing of Issues- Preliminary Issues
(vi) How to dispose of Interlocutory applications quickly
(vii) Decree- Preliminary Decree and Final Decree
(viii) How to expedite Execution Proceedings

II. CODE OF CRIMINAL PROCEDURE

(i) Law relating to Bail
(ii) Framing of Charges and its importance
(iii) Cognizance of offences
(iv) Trial Procedure in Criminal cases
(v) How to prepare questions for examination of accused
(vi) Law & Procedure relating to maintenance
(vii) Sentencing policy
(viii) Disposal of property
(ix) Power to proceed against other persons appearing to be guilty of offence
III. EVIDENCE ACT

(i) Burden of proof and presumptions
(ii) Applicability of principle of Estoppels in civil and criminal cases
(iii) Evidentiary value of Expert’s Reports

IV. LIMITATION ACT

(i) All important provisions of Limitation Act

V. COURT FEES ACT & SUITS VALUATION ACT

(i) Important aspects of both subjects

VI. TRANSFER OF PROPERTY ACT

(i) Part performance of contract
(ii) Other relevant provisions of Transfer of Property Act

VII. INDIAN CONTRACT ACT

(i) Important provisions of Contract Act

VIII. INDIAN SUCCESSION ACT

(i) Grant of Succession Certificates

IX. SPECIFIC RELIEF ACT

(i) All important provision of Specific Relief Act

X. HINDU SUCCESSION ACT & HINDU MARRIAGE ACT

(i) A General View
XI. MOHAMMADAN LAW

(i) In General

XII. NEGOTIABLE INSTRUMENTS ACT

(i) Offence, Trial and Sentence

XIII. ARMS ACT/EXCISE ACT/N.D.P.S. ACT

(i) Offences, Notifications and sentence under Arms Act/Excise Act/N.D.P.S. Act

XIV. LAW OF PROBATION

XV. JUVENILE JUSTICE ACT

(i) The current Legal position

XVI. LEGAL SERVICES AUTHORITIES ACT

(i) Legal Aid and Lok Adalat

XVII. FORENSIC SCIENCE AND MEDICINE, SCIENCE OF HAND-WRITING AND FINGER PRINTS

XVIII. GRAM NYAYALAYA ADHINIWAM

XIX. OTHER TOPICS

(i) Natural Justice

(ii) Interpretation of Statutes

(iii) Environmental Laws

(iv) Human Rights

(v) Cyber Laws
XX. COMPUTERS
   (i) District Court Information System
   (ii) Concepts of Operating System
   (iii) Internet Service and E-Mail

XXI. GENERAL
   (i) Judicial Ethics
   (ii) How to expedite disposal of cases
   (iii) Appreciation of Evidence and Judgment writing
   (iv) Court Management & Regular Inspection of Courts
   (v) Grant of adjournments
   (vi) Departmental Enquiry
   (vii) Importance of various Returns
   (viii) Recreation Activities – Indoor-Outdoor games, Swimming, Horse riding, etc.
   (ix) Yoga classes

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